

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3767  
ANSWERED ON:17.08.2010  
CASES UNDER OFFICIAL SECRETS ACT  
Tewari Shri Manish

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of cases registered and number of persons chargesheeted under the Official Secrets Act (OSA) between 2000 to July 2010;
- (b) the number of convictions secured under the said Act during the said period;
- (c) whether the Government proposes to repeal the said Act particularly in view of the promulgation of RTI Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): The Ministry of Home Affairs issues authorization for filing of complaints in the court of law as per the provisions of Section 13 of the Official Secrets Act, 1923, in cases where the Central Government is the appropriate Government in terms of section 13 of this Act. Accordingly, as per available information, the Central Government, in its capacity as the appropriate Government, has issued authorization for filing complaints in the court of law against 395 persons from the year 2000 up to July, 2010. The cases of violation of the provisions of Official Secrets Act are investigated by the State police or the Central Bureau of Investigation. Accordingly, the total number of cases registered, number of persons charge sheeted and the number of convictions secured in all cases under the Official Secrets Act, 1923 are not centrally maintained.

(c): No, Madam.

(d): Does not arise.